

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.762 of 2018**

Arising Out of PS. Case No.-88 Year-2014 Thana- SHANKARPUR District- Madhepura

Meghnath Choupal @ Medhnath Choupal sharma Son of Baldeo Choupal @
Baldeo Sharma resident of Village Raibheer, P.S. Shankarpur, District
Madhepura. Appellant

Versus

The State of Bihar Respondent

Appearance :

For the Appellant/s : Mr. Vikram Deo Singh, Advocate
For the Respondent/s : Dr. Mayanand Jha, APP

**CORAM: HONOURABLE MR. JUSTICE ASHWANI KUMAR SINGH
and
HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

5 12-04-2022 In paragraph '8' of the show cause reply filed on behalf
of the State, a statement has been made that the appellant is a veteran
criminal and he has been chargesheeted in as many as 12 cases. The
case numbers are provided in paragraph '8'.

Let the State file a supplementary affidavit clearly stating
the present stage of all the 12 cases.

The appellant shall also file an affidavit giving the present
stage of the cases.

List this matter on 13th May, 2022.

(Ashwani Kumar Singh, J)

(Rajeev Ranjan Prasad, J)

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